

THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT
(AMENDMENT) ACT, 2008

No. 30 of 2008

[30th December, 2008.]

An Act further to amend the Salaries and Allowances of Officers of Parliament Act, 1953. BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:-

@ 1. % Short title. !

1. Short title. - This Act may be called the Salaries and Allowances of Officers of Parliament (Amendment) Act, 2008.

@ 2. % Amendment of section 3 of Act 20 of 1953. !

2. Amendment of section 3 of Act 20 of 1953. - In section 3 of the Salaries and Allowances of Officers of Parliament Act, 1953, in sub-section (1), for the words "forty thousand rupees", the words "one lakh twenty-five thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from the 1st day of January, 2006.

T. K. VISWANATHAN, Secy. to the Govt. of India. { }